

AB (W)

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW CIRCUIT BENCH.

....

Review Petition No. 661 of 1990

IN

T.A. No. 164 of 1987

Shri Sumer Chand Pal Petitioner.

Versus

Union of India and another Respondents.

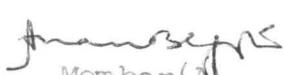
Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, A.M. (By Hon. Mr. Just.UC.Srivastava.VC)

This Review Petition has been filed by the Union

of India against the judgment dated 28.9.1990 passed by this Tribunal. Sri A.K. Gaur, learned counsel for the Union of India has produced the record of this case before us and from the record it has been found that the charge-sheet against the applicant has been issued to the applicant but the applicant did not appear before the enquiry officer or enquiry committee and thereafter, the Railway Administration decided to hold/ex-parte enquiry and the documents which are produced before us by the learned counsel for the respondents have no force to stand the review application.

2. In these circumstances, the review application of the respondents is hereby dismissed and accordingly it is dismissed. However, it is for the union of India, if notwithstanding the dismissal of review application, it can proceed in accordance with law, if it so advised.


Member (A)


Vice-Chairman.

Dated: 9.12.1991

(n.u.)